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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 610 of 2006

Jabalpur, this the 30th day of August, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Akhil Kumar Saxena & 2 Ors. Applicants

(By Advocate – Smt. Nirmala Nayak)

V e r s u s

Union of India & 2 Ors. Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Heard the learned counsel for the applicants and Shri M.N. Banerjee, Standing counsel for the Railways appearing for the respondents.

2. The applicants have challenged the order dated 24.8.2006 annexed in this Original Application.

3. The applicants have not preferred any representation against the order of reversion dated 24.8.2006 and directly approached this Tribunal without exhausting the departmental remedies available to them. Hence, in our considered view the grievances of the applicant would be redressed by the department itself. Therefore, we direct the applicants to prefer representations to the competent authority with regard to their grievances, within a period of 14 days from the date of receipt of a copy of this order and if the applicants comply with this order the respondents shall consider and decide the said representation by a reasoned and speaking order, within a period of two months from

the date of receipt of such representation from the applicants. Be it noted that we have not expressed any opinion on the merits of the case. A copy of this order as well the Original Application be given to Shri M.N. Banerjee, Standing Counsel for the Railways, appearing for the respondents.

4. In view of the aforesaid, the Original Application stands disposed of.

5. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

A.K. Gaur
(A.K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....

पुलिलिपि अच्ये हितः—

- (1) सचिव, उच्च न्यायालय कार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/वकु को काउन्सल
- (3) प्रत्यर्थी श्री/श्रीमती/वकु को काउन्सल
- (4) चंपापाल, को.प.अ., जबलपुर न्यायपीठ

राज्यालय एवं आवश्यक कार्यवाची देते

A. Nayak

Dr. J.B.

M.N. Banerjee

AND 200

Dr. G.C. Srivastava

7.9.06

SA
on 7/9/06

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